EXTENDED FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR RBEP ENTERTAINMENT PRIVATE LIMITED OPERATING IN THE FILM PRODUCTION, FILM MANUFACTURING, AND CINEMA INFRASTRUCTURE INDUSTRY AT MUMBAI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ ~~LLP~~ No.	**RBEP Entertainment Private Limited** **CIN:** U72900MH2006PTC160603 **PAN:** AAFCA6658L
2.	Address of the registered office	**Regd. Office:** 502, Plot No. 91/94 Prabhat Colony, Santacruz (East), Mumbai City, Mumbai, Maharashtra – 400055
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	The Corporate Debtor does not have any fixed assets as per the financial statements for the FY 2024-25.
5.	Installed capacity of main products/ services	The Corporate Debtor has no installed capacity for its main products/services.
6.	Quantity and value of main products/ services sold in last financial year	Sales from services i.e., the distribution of films, serials, and other rights, amounted to Rs. 121.67 lakhs as per the audited financial statements for the financial year 2024–25.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at cirp.rbep@npvinsolvency.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at cirp.rbep@npvinsolvency.in
10.	Last date for receipt of expression of interest	28-12-2025 (Original) 04-01-2026 (Extended)
11.	Date of issue of provisional list of prospective resolution applicants	07-01-2026 (Original) 07-01-2026 (Extended)
12.	Last date for submission of objections to provisional list	12-01-2026 (Original) 12-01-2026 (Extended)
13.	Date of issue of final list of prospective resolution applicants	22-01-2026 (Original) 22-01-2026 (Extended)

14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	27-01-2026 (Original) 27-01-2026 (Extended)
15.	Last date for submission of resolution plans	26-02-2026 (Original) 26-02-2026 (Extended)
16.	Process email id to submit Expression of Interest	cirp.rbep@npvinsolvency.in
17.	Details of the corporate debtor's registration status as MSME.	Not Registered

IPE REG. No.
IBBI/IPE/0040
NPV INSOLVENCY PROFESSIONALS PRIVATE LIMITED

IPE – NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its Director - Mr. Ritesh Prakash Adatiya
Resolution Professional
RBEP Entertainment Private Limited (In CIRP)
IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021
Registered Address: H-35, 1st Floor, Jangpura Extension, Jungpura, South Delhi, New Delhi, Delhi – 110 014
Validity of AFA: December 31, 2025
Email for Correspondence - cirp.rbep@npvinsolvency.in

Date: December 29, 2025
Place: Mumbai

PUBLIC NOTICE

IN THE BOMBAY CITY CIVIL COURT AT BOMBAY
GUARDIANSHIP PETITION NO. 320 OF 2025

IN THE MATTER OF Petition under section 7 the Guardians and Wards Act, 1890.
AND
In the matter of Guardianship of MS. NEERJA MATHIAS, aged : 15 years, permanent resident of D-403, Sai Radha Complex, Near Asian Paints, Bhandup (West), Mumbai - 400 078.

MRS. VILMA MISQUITH alias MRS. VILMA CELESTINE ALPHONSO MISQUITH, Aged 48 years, Resident of D- 403, Sai Radha Complex, Near Asian Paints, Bhadup (West), Mumbai - 400 078.
... PETITIONER

NOTICE is hereby given that the Petitioner abovenamed have filed the above mentioned Petition for being appointed the Petitioner **MRS. VILMA MISQUITH alias MRS. VILMA CELESTINE ALPHONSO MISQUITH** as the Guardian of **MS. NEERJA MATHIAS.** (a). Appoint the Petitioner as the Guardian of the person and property of the minor daughter, Ms. Neerja Mathias, under the provisions of the guardians and Wards Act, 1890 (b). Appoint the Petitioner as the Manager of the minor's undivided 1/4th share in the immovable properties more particularly described in paragraph 6 of the Petition. (c). Grant permission to the Petitioner to sell, transfer, convey and/or otherwise dispose of the minor's undivided 1/4th share in the immovable property being :- Sub- Plot No. C-43, admeasuring 95.15 sq.mtrs. forming part of NA Plotted land, Block/ Survey No. 438, Village Muler, Taluka : Vagra, District Bharuch, Gujrat, in terms of the offer dated 1st November, 2025 received from NJ Group, Gujrat, and being a Flat/ Tenement No. 304 on 3rd Floor of the Building/ Tower No. E of the "4" AVENUE" of "LIFE REPUBLIC" admeasuring 76.45 square meters, i.e. 823 sq.feet Carpet area (inclusive of area of balconies) together with attached terrace 8.08 sq. meters i.e. 87 sq.feet along with exclusive right to use one Car parking constructed on the property described in the Schedule B of the Agreement dated 26th April, 2013, situated at Mouze, Jambe & Marunji, Taluka Mulshi, District : Pune or such other better offer as this Hon'ble Court may deem fit and proper. (d). Authorize the Petitioner to execute all deeds, documents, agreements, conveyances, declarations, receipts and writings necessary for completing the sale of the said plot, including execution on behalf of the minor, and to present such documents for registration before the concerned registering authority; (e). Direct that the sale proceeds corresponding to the minor's 1/4th share be deposited in the name of the minor, Ms. Neerja Mathias, in such fixed deposit or other secure investment scheme as this Hon'ble Court may deem fit, and that the Petitioner shall submit proof of such deposit to this Hon'ble Court. (f). Permit the Petitioner to manage, safeguard and protect the minor's interest in the properties described in the Petition and to take all consequential steps necessary for such management. (g). Pass such further and other orders as this Hon'ble Court may deem fit, proper and expedient in the interest and welfare of the minor and Any party having any objection thereto should inform to undersigned in writing before the Hon'ble Judge Shri. Amit Anant Laulkar in Court Room No. **02** on or before **23rd January, 2026** at 11.00 a.m. with reason justifying the same after which such objections, if any be deemed to have been waived.

Given under my hand and the seal of this Hon'ble Court.
Dated this 24th day of December, 2025.

Sd/-
Sealer
SEAL
Deputy Registrar.
City Civil Court,
Bombay.

This 24th day of December, 2025.
ADV. VIJAY B. KULKARNI, Advocate for the Petitioner, 201, Nimesh Industrial Premises Co. Op. Society Ltd., Vidyalay Marg, Bhoir Nagar, Mulund (West), Mumbai - 400 081. Mobile No. 9920487117.

EXTENDED FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR RBEP ENTERTAINMENT PRIVATE LIMITED
OPERATING IN THE FILM PRODUCTION, FILM MANUFACTURING, AND CINEMA INFRASTRUCTURE INDUSTRY AT MUMBAI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	RBEP Entertainment Private Limited CIN: U72900MH2006PTC160603 PAN: AAFCA6658L
2.	Address of the registered office	Regd. Office: 502, Plot No. 91/94 Prabhat Colony, Santacruz (East), Mumbai City, Mumbai, Maharashtra – 400055
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	The Corporate Debtor does not have any fixed assets as per the financial statements for the FY 2024-25.
5.	Installed capacity of main products/ services	The Corporate Debtor has no installed capacity for its main products/services.
6.	Quantity and value of main products/ services sold in last financial year	Sales from services i.e., the distribution of films, serials, and other rights, amounted to Rs. 121.67 lakhs as per the audited financial statements for the financial year 2024–25.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at cirp.rbep@npvinsolvency.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at cirp.rbep@npvinsolvency.in
10.	Last date for receipt of expression of interest	28-12-2025 (Original) 04-01-2026 (Extended)
11.	Date of issue of provisional list of prospective resolution applicants	07-01-2026 (Original) 07-01-2026 (Extended)
12.	Last date for submission of objections to provisional list	12-01-2026 (Original) 12-01-2026 (Extended)
13.	Date of issue of final list of prospective resolution applicants	22-01-2026 (Original) 22-01-2026 (Extended)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	27-01-2026 (Original) 27-01-2026 (Extended)
15.	Last date for submission of resolution plans	26-02-2026 (Original) 26-02-2026 (Extended)
16.	Process email id to submit Expression of Interest	cirp.rbep@npvinsolvency.in
17.	Details of the corporate debtor's registration status as MSME.	Not Registered

Sd/-
IPE – NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its Director - Mr. Ritesh Prakash Adatiya
Resolution Professional
RBEP Entertainment Private Limited (In CIRP)
IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021
Registered Address: H-35, 1st Floor, Jangpura Extension, Jungpura, South Delhi, New Delhi, Delhi – 110 014
Validity of AFA: December 31, 2025
Email for Correspondence - cirp.rbep@npvinsolvency.in

Date: December 29, 2025
Place: Mumbai

SALE NOTICE

DSK MOTORS PRIVATE LIMITED (IN LIQUIDATION)
Regd. Office.: 326/2, Mumbai Bangalore Highway Bavdhan Pune, Maharashtra -411021, India
(CIN - U34102PN1999PTC013505)

Notice is hereby given to the public in general in connection with sale of assets of DSK Motors Private Limited (In Liquidation) **("Corporate Debtor")**, offered by the Liquidator appointed by the Hon'ble NCLT, Mumbai Bench under the Insolvency and Bankruptcy Code, 2016 **("Code")**. The bidding shall take place through online e-auction service provider **BAANKNET** – via website https://ibbi.baanknet.com/eauction-ibbi

SR. NO.	PARTICULARS	DETAILS
1	Date and Time of Auction	**Date:** Wednesday, January 21, 2026 **Time:** 01:00 p.m. to 4:00 p.m. (with unlimited extension of 5 minutes)
2	Address and e-mail of the Liquidator, as registered with IBBI	**Reg. Address:** 1101, Building 2, KAI, Kesar Exotica, Sector-10, Kharghar, Navi Mumbai - 410210 (MH) **Reg. Email Id:** indrajitmukherjee15@yahoo.com
3	Process specific address for correspondence	502 A Wing, Shiv Chambers, Sector 11, CBD Belapur, Navi Mumbai 400614 (MH) **E-mail Id:** dskmotorsliquidation@gmail.com **Contact Number:** +91 7045312912

Particulars	Reserve Price	Initial Earnest Money Deposit	Incremental Value
Block I: FORTUNER 3.0L 4WD AT BSIV (Reg No. MH12LV4154)	9,00,000/- (Rupees Nine Lakhs Only)	90,000/- (Rupees Ninety Thousand Only)	50,000/- (Rupees Fifty Thousand Only)

Important Notes:

1. The sale shall be on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER IT IS", "WHATEVER THERE IS" and "WITHOUT RECOURSE BASIS" and as such, the sale shall be without any kind of warranties and indemnities.
2. The details of the process and timelines are outlined in the E-Auction Process Document. The said E-Auction Process Document is available on the website of e-auction service provider **BAANKNET** from December 29, 2025. Address to the said website is: https://ibbi.baanknet.com/eauction-ibbi
3. Interested bidders shall participate after **mandatorily** reading and agreeing to the relevant terms and conditions including as prescribed in E-Auction Process Document and accordingly, submit their expression of interest in the manner prescribed in E-Auction Process Document.
4. The site visit for the verification and due diligence of the assets of the Corporate Debtor is scheduled from **January 12, 2026, to January 17, 2026, or any mutually convenient date** on submission of required documents as mentioned in the E-Auction Process Document.
5. Prospective bidders shall deposit the Earnest Money Deposit (EMD) through their own e-wallet account on the https://ibbi.baanknet.com/ portal. Upon the successful conclusion of the auction, the EMD amount of the highest bidder will be transferred to the account of DSK Motors Private Limited in Liquidation.
6. The Liquidator has the absolute right to accept or reject any or all offer(s) or adjourn/ postpone/cancel/modify/terminate the e-Auction or withdraw any assets thereof from the auction proceeding at any stage without assigning any reason thereof.
7. As per proviso to clause (f) of section 35 of the Code, the interested bidder shall not be eligible to submit a bid if it fails to meet the eligibility criteria as set out in section 29A of the Code (as amended from time to time).
8. **The last date for submission of Earnest Money Deposit is January 19, 2026.**

Date and Place: December 29, 2025 at Mumbai.

Sd/-
Indrajit Mukherjee
IBBI/IPA-001/IP-P-01533/2018-19/12450
Liquidator of DSK Motors Private Limited (In Liquidation)

भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA
www.rbi.org.in

AUCTION OF STATE GOVERNMENT SECURITIES

The following State Governments have offered to sell stock by way of auction, for an aggregate amount of **₹35,450 Crore (Face Value).**

Sr. No.	State/UT	Amount to be raised (₹cr)	Tenure (in Years)	Type of auction
1.	Andhra Pradesh	1,000	09	Yield Basis
		1,000	10	Yield Basis
		1,000	12	Yield Basis
		1,000	17	Yield Basis
2.	Assam	1,000	20	Yield Basis
3.	Bihar	1,400	06	Yield Basis
4.	Haryana	1,000	15	Yield Basis
5.	Himachal Pradesh	1,000	15	Yield Basis
6.	Karnataka	2,000	11	Yield Basis
		2,000	13	Yield Basis
		1,000	Re-issue of 7.10% Karnataka SGS 2032, issued on January 08, 2025	Price Basis
		1,000	Re-issue of 7.03% Karnataka SGS 2033, issued on March 26, 2025	Price Basis
7.	Kerala	2,000	19	Yield Basis
8.	Madhya Pradesh	1,200	05	Yield Basis
		1,200	11	Yield Basis
		1,000	21	Yield Basis
9.	Manipur	150	13	Yield Basis
10.	Rajasthan	1,000	04	Yield Basis
		1,000	06	Yield Basis
		1,000	Re-issue of 7.54% Rajasthan SGS 2035, issued on December 24, 2025	Price Basis
11.	Tamil Nadu	1,500	04	Yield Basis
		1,500	10	Yield Basis
		1,000	Re-issue of 7.00% Tamil Nadu SGS 2031, issued on August 28, 2025	Price Basis
		2,000	Re-issue of 7.34% Tamil Nadu SGS 2034, issued on December 24, 2025	Price Basis
12.	Telangana	1,000	11	Yield Basis
13.	Tripura	500	15	Yield Basis
14.	Uttarakhand	1,000	Re-issue of 6.97% Uttarakhand SGS 2035, issued on July 30, 2025	Price Basis
15.	West Bengal	2,000	17	Yield Basis
		2,000	21	Yield Basis
	Total	**35,450**		

The auction will be conducted on the Reserve Bank of India Core Banking Solution (E-Kuber) system on **December 30, 2025 (Tuesday).** Individual investors can place bids as per the non-competitive scheme also through the Retail Direct portal **(https://rbiretaildirect.org.in)**. For further details, please refer to RBI press release dated **December 26, 2025 (Friday)** on RBI website www.rbi.org.in

"Don't get cheated by E-mails / SMSs / Calls promising you money"

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY, OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE SME PLATFORM OF THE STOCK EXCHANGES IN COMPLIANCE WITH CHAPTER IX OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS").

PUBLIC ANNOUNCEMENT

YAASHVI JEWELLERS LIMITED

(Please scan this QR Code to view the Draft Prospectus)

Corporate Identity Number: U27200RJ2016PLC056519

Our Company was incorporated as *"Yaashvi Jewellers Private Limited"* under the provisions of the Companies Act, 2013 vide certificate of incorporation dated December 13, 2016 issued by Registrar of Companies/ Central Registration Centre. Subsequently the status of the Company was changed to public limited and the name of our Company was changed to *"Yaashvi Jewellers Limited"* vide Special Resolution passed by the Shareholders at the Extra Ordinary General Meeting of our Company held on September 12, 2024. The fresh certificate of incorporation consequent to conversion was issued on December 13, 2024, by Central Processing Centre. The Corporate Identification Number of our Company is U27200RJ2016PLC056519. For further details on Incorporation and Registered Office of our Company, see *"History and Certain Corporate Matters"* beginning on page 163 of the Draft Prospectus.

Registered Office: : Plot No. 486 Nemi Sagar Colony, Vaishali Nagar, Jaipur, Rajasthan, 302021, India;
Tel: + 91 9529833397 | **E-mail:** investor@yaashvijewellers.com | **Website:** https://yaashvijewellers.com/
Contact Person: Kalu Ram Kumawat, Company Secretary and Compliance Officer

OUR PROMOTERS: ANKITA AGARWAL AND ANKIT AGGARWAL

INITIAL PUBLIC OFFER OF UP TO 51,39,200 EQUITY SHARES OF FACE VALUE OF ₹10/- EACH (THE "EQUITY SHARES") OF YAASHVI JEWELLERS LIMITED ("OUR COMPANY" OR "YAASHVI" OR "THE ISSUER") AT AN ISSUE PRICE OF ₹ [●]/- PER EQUITY SHARE FOR CASH, AGGREGATING TO ₹ [●] LAKHS ("PUBLIC ISSUE"). THE ISSUE INCLUDES A RESERVATION OF [●] EQUITY SHARES OF FACE VALUE OF ₹10/- EACH, AT AN ISSUE PRICE OF ₹ [●]/- PER EQUITY SHARE FOR CASH, AGGREGATING ₹ [●] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY THE MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE PUBLIC ISSUE LESS MARKET MAKER RESERVATION PORTION I.E. NET ISSUE OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹10/- EACH, AT AN ISSUE PRICE OF ₹ [●]/- PER EQUITY SHARE FOR CASH, AGGREGATING UPTO ₹ [●] LAKHS IS HEREIN AFTER REFERRED TO AS THE "NET ISSUE". THE PUBLIC ISSUE AND NET ISSUE WILL CONSTITUTE [●] % and [●] % RESPECTIVELY OF THE POST- ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY

This Issue is being made through the Fixed Price Process, in terms of Rule 19(2)(b)(i) of the SCRR this Issue is being made for at least 25% of the post-Issue paid-up Equity Share capital of our Company. This Issue is being made through Fixed Price process in accordance and compliance with Chapter IX and other applicable provisions of SEBI ICDR Regulations wherein a minimum 50% of the Net Issue is allocated for Individual Investors who applies for minimum application size and the balance shall be offered to individual applicants other than Individual Investors who applies more than minimum application size and other investors including corporate bodies or institutions, QIBs and Non-Institutional Investors. However, if the aggregate demand from the Individual Investors is less than 50%, then the balance Equity Shares in that portion will be added to the non-institutional portion offered to the remaining investors including QIBs and NIIs and vice-versa subject to valid applications being received from them at or above the Issue Price. Additionally, if the Individual Investors category is entitled to more than 50% on proportionate basis, such Investors shall be allocated that higher percentage. All potential investors shall participate in the Issue only through an Application Supported by Blocked Amount (**"ASBA"**) process including through UPI mode (as applicable) by providing details of the respective bank accounts and / or UPI IDs, in case of UPI Applicants, if applicable, which will be blocked by the Self Certified Syndicate Banks (**"SCSBs"**) for the same. For details in this regard, specific attention is invited to *"Issue Procedure"* beginning on page 277 of the Draft Prospectus.

This public announcement is made in compliance with the press release PR NO. 36/2024 on December 18, 2024 of 208th SEBI Board Meeting on "Review of SME Framework under SEBI (ICDR)Regulations, 2018 and applicability of corporate governance provisions under SEBI (LODR) Regulations, 2015 on SME Companies for fulfilling all additional criteria, the DP filed with the SME Platform of BSE Limited (BSE SME) shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing by hosting it on the website of the BSE at www.bseindia.com, and the website of the Company at www.yaashvijewellers.com and at the website of LM i.e. Smart Horizon Capital Advisors Private Limited at www.shcapl.com. Our Company hereby invites the members of the public to give their comments to Stock Exchange, to Company Secretary and Compliance Officer of our Company and /or the LM at their respective addresses mentioned below. All comments must be received by BSE SME and/or our Company and/or LM in relation to the issue on or before 5 p.m. on the 21st day from the aforesaid date of filing the Draft Prospectus with BSE SME.

Investments in equity and equity-related securities involve a degree of risk and Investors should not invest any funds in the Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, Investors must rely on their own examination of our Company and the Issue, including the risks involved. The Equity Shares in the Issue have not been recommended or approved by the Securities and Exchange Board of India (**"SEBI"**), nor does SEBI guarantee the accuracy or adequacy of the contents of this Draft Prospectus. Specific attention of the investors is invited to *"Risk Factors"* on page 30 of this Draft Prospectus.

Any decision to invest in the Equity Shares described in the Draft Prospectus may only be made after the Prospectus has been filed with the RoC and must be made solely on the basis of such Prospectus as there may be material changes in the Prospectus from the Draft Prospectus.

The Equity Shares, when offered, through the Prospectus, are proposed to be listed on SME Platform of BSE Limited.

For details of the main objects of the Company as contained in its Memorandum of Association, see *"History and Certain Corporate Matters"* on page 163 of the Draft Prospectus. The liability of the members of the Company is limited. For details of the share capital and capital structure of the Company and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them see *"Capital Structure"* on page 76 of the Draft Prospectus.

BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
SMART HORIZON CAPITAL ADVISORS PVT. LTD.	Bigshare Services Pvt. Ltd.	
SMART HORIZON CAPITAL ADVISORS PRIVATE LIMITED *(Formerly Known as Shreni Capital Advisors Private Limited)* **Address:** B/908, Western Edge II, Kanakia Space, Behind Metro Mall, off Western Express Highway, Magathane, Borivali East, Mumbai – 400066, Maharashtra, India. **Tel No:** 022-28706822 **Email:** director@shcapl.com **Investors Grievance e-mail:** investor@shcapl.com **Website:** www.shcapl.com **Contact Person:** Mr. Parth Shah **SEBI Registration Number:** INM000013183	**BIGSHARE SERVICES PRIVATE LIMITED** **Address:** Office No. S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri East, Mumbai – 400 093, Maharashtra, India **Tel No.:** 022 - 6263 8200 **E-mail:** ipo@bigshareonline.com **Investor grievance e-mail:** www.bigshareonline.com **Website:** investor@bigshareonline.com **Contact Person:** Mr. Asif Sayyed **SEBI Registration No.:** INR000001385	**YAASHVI JEWELLERS LIMITED** **Kalu Ram Kumawat** **Address:** Plot No. 486 Nemi Sagar Colony, Vaishali Nagar, Jaipur, Rajasthan, 302021, India. **Tel. No.:** 91 9529833397 **Email:** investor@yaashvijewellers.com **Website:** www.yaashvijewellers.com Investors can contact our Company Secretary and Compliance Officer, Lead Managers or Registrar to the Issue, in case of any pre issue or post issue related problems, such as non- receipt of letter of allotment, non- credit of allotted Equity shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Draft Prospectus.

For YAASHVI JEWELLERS LIMITED
On behalf of the Board of Directors
Sd/-
Kalu Ram Kumawat
Company Secretary and Compliance Officer

Place: Jaipur
Date: December 26, 2025

YAASHVI JEWELLERS LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DP dated December 25, 2025 with BSE SME. The DP is available on the website of BSE at www.bseindia.com and on the website of the LM, i.e., Smart Horizon Capital Advisors Private Limited at www.shcapl.com and the website of our Company at www.yaashvijewellers.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see the section titled "Risk Factors" beginning on page 30 of the Draft Prospectus. Potential investors should not rely on the Draft Prospectus filed with BSE SME for making any investment decision.

The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act of 1933 (the "U.S. Securities Act") or any state securities laws in the United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in offshore transactions in reliance on Regulation S and the applicable laws of the jurisdictions where those offers and sales are made. There will be no public offering of the Equity Shares in the United States.

AdBaaz

अमेरिकन उद्योगपतीकडून कर्मचाऱ्यांना २,१५५ कोटींचा बोनस

■ न्यूयॉर्क

अमेरिकेतील एका उद्योगपतीने दाखवलेली उदारता जगभरात चर्चेचा विषय ठरली आहे. फायबरबॉन्ड या विद्युत उपकरणांसाठी कव्हर तयार करणाऱ्या कंपनीचे माजी सीईओ ग्रॅहम वॉकर यांनी आपल्या ५४० कर्मचाऱ्यांना तब्बल २४० दशलक्ष डॉलर्स (सुमारे २,१५५ कोटी रुपये) बोनस स्वरूपात दिले.

ग्रॅहम वॉकर यांनी याच वर्षाच्या सुरुवातीला आपली कंपनी ईटन कॉर्पोरेशनला १.७ अब्ज डॉलर्स (सुमारे १५,२६५ कोटी रुपये) मध्ये विकली होती. मात्र, कंपनी विकण्यापूर्वी त्यांनी, विक्रीतून मिळणाऱ्या रकमेपैकी किमान १५ टक्के हिस्सा कर्मचाऱ्यांसाठी राखून ठेवावा, अशी एक अट घातली होती. ही अट मान्य झाल्यानंतरच वॉकर यांनी विक्रीला संमती दिली.

जून महिन्यापासून कर्मचाऱ्यांना बोनस देण्यास सुरुवात झाली आहे. प्रत्येक कर्मचाऱ्याला सरासरी ४,४३,००० डॉलर्स (सुमारे ३.६८ कोटी रुपये) पाच वर्षांच्या कालावधीत देण्यात येणार आहेत. ज्या दिवशी कर्मचाऱ्यांच्या खात्यावर पैसे जमा झाले, त्या दिवशी अनेकांचा या गोष्टीवर विश्वासच बसला नाही. काही कर्मचाऱ्यांना सुरुवातीला ही चेष्टा असल्याचे वाटले.

बोनस मिळाल्यानंतर कर्मचाऱ्यांनी या रकमेचा वापर कर्ज फेडण्यासाठी, नवीन गाड्या खरेदी करण्यासाठी, मुलांच्या कॉलेज शिक्षणासाठी तसेच निवृत्तीच्या नियोजनासाठी केला आहे.

दिल्ली-हावडा रेल्वे मार्गावर मालगाडीचे १२ डबे घसरले

■ नवी दिल्ली

दिल्ली-हावडा मुख्य रेल्वे मार्गावर काल रात्री सिमेंटने भरलेल्या मालगाडीचा अपघात झाला. सिमेंटची वाहतूक करणारी मालगाडी रुळावरून घसरल्याने एकच खळबळ उडाली.

या दुर्घटनेत मालगाडीचे १२ डबे रुळावरून घसरले, तर त्यापैकी तीन डबे थेट नदीत कोसळले. त्यामुळे दिल्ली-हावडा मार्गावरील रेल्वे वाहतूक काही काळासाठी पूर्णपणे ठप्प झाली होती. ही घटना काल रात्री सुमारे ११.३० वाजण्याच्या सुमारास घडली. दिल्ली-हावडा मुख्य मार्गावरील आसनसोल रेल्वे विभागातील जमुई जिल्ह्यात, जसीडीह ते झाझा दरम्यान हा अपघात झाला. मालगाडी जसीडीहहून झाझाकडे जात होती. पूल क्रमांक ६७६ जवळ मालगाडी पोहोचताच काही डबे रुळावरून घसरले आणि मोठा अपघात घडला.

बीर बिलिंगमध्ये पॅराग्लायडिंग अपघात! पायलटचा मृत्यू

■ धर्मशाला

हिमाचल प्रदेशातील बीर बिलिंग या प्रसिद्ध साहसी पर्यटनस्थळी पॅराग्लायडिंगदरम्यान झालेल्या भीषण अपघातात एका पॅराग्लायडिंग पायलट मोहन सिंगचा मृत्यू झाला. २०२५ या वर्षातील हा तिसरा जीवघेणा अपघात ठरल्याने बीर बिलिंगमधील सुरक्षा व्यवस्थेवर प्रश्न उपस्थित झाले आहेत.

उड्डाण केल्यानंतर काही वेळातच पॅराग्लायडर नियंत्रणाबाहेर जाऊन कोसळला. या दुर्घटनेत अनुभवी पायलटचा जागीच मृत्यू झाला. तर त्याच्यासोबत उड्डाण करणारी महिला पर्यटक थोडक्यात बचावली. मृत पायलटला श्रद्धांजली अर्पण करण्यासाठी बीर बिलिंगमधील सर्व पायलटनी उड्डाणे बंद ठेवून निषेध नोंदवला. जिल्हा दंडाधिकारी हेमराज बैरवा यांनी सांगितले की, या प्रकरणाची सखोल चौकशी बैजनाथचे उपविभागीय दंडाधिकारी करत आहेत.

कझाकीस्तानमधून पहिले चार्टर विमान गोव्यात दाखल

■ पणजी

कझाकीस्तानमधील अल्माटी शहरातून फ्लाय आर्यस्तान या विमान कंपनीचे पहिले चार्टर विमान काल गोव्यातील मोपा येथील मनोहर आंतरराष्ट्रीय विमानतळावर दाखल झाले. या विमानातून १७४ प्रवासी प्रवास करत होते. ही या विमानाच्या चालू पर्यटन हंगामाची सुरुवात असून, त्यामुळे गोवा पर्यटनाला चालना मिळाली. या ऐतिहासिक स्वागतासाठी पर्यटन विभागाने विशेष स्वागत समारंभ आयोजित केला होता.

१७४ प्रवाशांचे स्वागत

या स्वागत समारंभात गोवा सरकारच्या पर्यटन विभागातर्फे विमानतळावर आलेल्या प्रवाशांचे गुलाबपुष्प देऊन स्वागत करण्यात आले. यावेळी बँड वाद्यवृंदाच्या सादरीकरणाने वातावरणात उत्साह निर्माण झाला. या स्वागतामुळे पर्यटकांना गोव्याच्या आपुलकीच्या अतिथ्याची आणि समृद्ध सांस्कृतिक परंपरेची अनुभूती मिळाली.

यावेळी राज्याचे पर्यटन मंत्री रोहण खंवटे म्हणाले की, नव्या देशांमधून पर्यटकांना आकर्षित करणे आणि हंगामी चार्टर सेवांना पाठबळ देऊन गोवा नियोजनबद्ध आणि शाश्वत पद्धतीने आपला जागतिक संपर्क वाढवत आहे. अल्माटीहून चार्टर सेवा सुरू होणे म्हणजे गोव्यावर आंतरराष्ट्रीय पातळीवर वाढता विश्वास आहे. पर्यटन संचालक केदार नाईक यांनी सांगितले की, या पर्यटन हंगामातील अल्माटीहून पहिल्या चार्टर फ्लाईटचे आगमन आंतरराष्ट्रीय चार्टर ऑपरेशन्समध्ये एक महत्त्वाची भर आहे.

देश विदेश

पाकिस्तानमधून दोन वर्षांत हजारो डॉक्टर-इंजिनिअर देशाबाहेर

■ इस्लामाबाद

वाढते आर्थिक संकट, राजकीय अस्थिरता आणि प्रशासकीय अपयश यामुळे उच्चशिक्षित व कुशल मनुष्यबळ मोठ्या प्रमाणावर देश सोडत असल्याचे धक्कादायक चित्र पाकिस्तानात दिसत आहे

पाकिस्तानच्या ब्युरो ऑफ इमिग्रेशन अँड ओव्हरसीज एम्प्लॉयमेंटच्या सरकारी आकडेवारीनुसार, गेल्या २४ महिन्यांत तब्बल ५,००० डॉक्टर, ११,००० अभियंते आणि १३,००० अकाउंटंट यांनी पाकिस्तान सोडून परदेशात स्थलांतर केले आहे. चांगल्या नोकरीच्या संधी, जास्त पगार आणि स्थिर जीवनशैलीच्या शोधात ही प्रतिभा देशाबाहेर जात असल्याचे स्पष्ट झाले आहे. या पार्श्वभूमीवर पाकिस्तान सरकारच्या धोरणांवर प्रश्नचिन्ह निर्माण झाले आहे. विशेषतः लष्करप्रमुख जनरल असीम मुनीर यांनी मोठ्या प्रमाणातील स्थलांतराला ब्रेन ड्रेन नव्हे तर ब्रेन गेन असे संबोधल्याने वाद निर्माण झाला आहे.

अमेरिकेत डेव्हिन वादळाचा फटका १५०० पेक्षा जास्त विमान उड्डाणे रद्द

■ न्यूयॉर्क

अमेरिकेत आलेल्या हिवाळी वादळ 'डेव्हिन' मुळे सुट्टीच्या काळातील विमानसेवा मोठ्या प्रमाणावर विस्कळीत झाली. प्रचंड बर्फवृष्टी आणि खराब हवामानामुळे देशभरात १,५०० हून अधिक विमान उड्डाणे रद्द करण्यात झाली. अमेरिकेत एका दिवसात ये-जा करणारी किंवा देशांतर्गत असलेली १,५८१ उड्डाणे रद्द झाली, तर ६,८८३ उड्डाणे विलंबाने झाली. या वादळाचा परिणाम सुमारे ४ कोटी अमेरिकन नागरिकांवर झाला. न्यूयॉर्क शहरात मागील चार वर्षांतील सर्वाधिक १० इंच बर्फवृष्टी एका रात्रीत झाली. जॉन एफ. केनेडी, नेवार्क आणि लागार्डिया जेटब्लू, डेल्टा, अमेरिकन एअरलाईन्स आणि युनायटेड एअरलाईन्स या विमानतळांवर सर्वाधिक उड्डाणे रद्द आणि विलंबित झाली.

देवगड-जामसंडे शहरातील ग्रामस्थांचा पाणीप्रश्नाच्या बैठकीत तीव्र संताप

■ देवगड

सिंधुदुर्ग जिल्ह्यातील देवगड- जामसंडे शहरातील पाणीप्रश्न पेटत चालला आहे. यासंदर्भात झालेल्या बैठकीत ग्रामस्थांनी तीव्र संताप व्यक्त करत अधिकाऱ्यांना धारेवर धरले. नळयोजना दुरुस्ती व सुधारणा काम पूर्ण झाल्यानंतर देखभाल-दुरुस्तीची जबाबदारी नेमकी कोणाची, असा थेट सवाल दिनेश पारकर, अण्णा खवळे व योगेश गोळम यांनी उपस्थित केला. यावेळी संबंधित कंपनीच्या प्रतिनिधींनी काम पूर्ण झाल्यानंतर फक्त दोन वर्षेच देखभाल जबाबदारी कंपनीची राहील, असे स्पष्ट केल्याने ग्रामस्थ आक्रमक झाले.

या बैठकीत पाईपलाईन वारंवार फुटणे, दुरुस्तीची कामे रखडणे आणि त्यामुळे पाणीपुरवठा खंडित होणे, या समस्यांवर नगरपंचायतीनेच ठोस तोडगा काढावा व जबाबदारी स्वीकारावी, अशी ठाम मागणी ग्रामस्थांनी केली. गेली १० वर्षे पाणीप्रश्नामुळे आम्ही त्रस्त असून, वारंवार पाणी विकत घ्यावे लागत आहे, अशी खंत ग्रामस्थांनी मांडली. यावेळी गणेश सागवेकर व राजु मेस्त्री यांनी पाणीप्रश्नावर आक्रमक भूमिका घेत मक्तेदार कंपनीच्या प्रतिनिधीला जाब विचारला. ग्रामस्थांच्या तीव्र प्रतिक्रियेमुळे बैठकीत काही काळ तणावाचे वातावरण निर्माण झाले.

निवडणुकीत दांडी मारणाऱ्यावर गुन्हा दाखल होणार! निवडणूक निर्णय अधिकाऱ्यांचे पत्र

■ ठाणे

पालिकेच्या निवडणूक कामासाठी नियुक्त करूनही प्रत्यक्ष हजर न झालेल्या अधिकारी व कर्मचाऱ्यांवर आता थेट पोलिसात गुन्हे दाखल केले जाणार आहेत. ठाणे पालिका निवडणूक कामासाठी अनेक अधिकारी आणि कर्मचारी अद्याप हजर झालेले नाहीत. त्यामुळे निवडणूक कर्तव्य बजावण्यास अशा नकार देणाऱ्या कर्मचाऱ्यांवर फौजदारी गुन्हा दाखल करावा, अशी मागणी करणारे पत्र मुंब्रा प्रभाग समितीच्या निवडणूक निर्णय अधिकाऱ्यांनी मुंब्रा पोलीस ठाण्यात दिले आहे.

वास्तविक, निवडणूक कामासाठी नियुक्त केलेल्या कर्मचाऱ्यांना यापूर्वी प्रशासनाकडून नोटिसा पाठवण्यात आल्या होत्या. नोटीस मिळूनही काही कर्मचाऱ्यांनी कामावर हजर राहणे टाळल्याने निवडणूक निर्णय अधिकाऱ्यांनी थेट कारवाईचा इशारा दिला आहे. या संदर्भातील पत्रासोबत गैरहजर राहिलेल्या बेजबाबदार अधिकारी व कर्मचाऱ्यांची यादी जोडली आहे. त्यामध्ये एकूण १४ जणांचा समावेश आहे. निवडणूक निर्णय अधिकारी अविनाश कोष्टी यांनी सांगितले की, कोणतेही वैध कारण नसताना निवडणूक कामाला गैरहजर राहणाऱ्या कर्मचाऱ्यांविरोधात कठोर कारवाई केली जाणार आहे. त्यानुसार मुंब्रा पोलीस ठाण्यात गुन्हा दाखल करण्याची विनंती करण्यात आली आहे. दरम्यान, हे पत्र पोलीस ठाण्यात सादर झाल्यानंतर गैरहजर राहिलेल्या १४ कर्मचाऱ्यांपैकी बहुतांश कर्मचारी शुक्रवारी सायंकाळी कामावर रुजू झाले होते. ठाणे पालिका निवडणूक विभागाने सविस्तर प्रशिक्षण कार्यक्रम आखला असून त्यासाठी एकूण २ हजार ५३० पथके तयार केली आहेत.

कोकणकड्यावरून उतरताना पर्यटकाचा हृदयविकाराने मृत्यू

■ मुरबाड

कोकण कड्यावर पर्यटनासाठी आलेल्या चारुदत्त देशपांडे (५०) या पर्यटकाचा कड्यावरून खाली उतरताना हृदयविकाराच्या झटक्याने निधन झाले.

याबाबत मिळालेल्या माहितीनुसार चारुदत्त देशपांडे यांना कोकण कड्यावरून खाली उतरताना दम लागला. म्हणून ते एका दगडावर बसले. मात्र त्यांची प्रकृती खालावल्याने त्यांना रेस्क्यू टीमच्या मदतीने खाली उतरविण्यात आले. मोरोशी प्राथमिक केंद्राच्या १०८ क्रमांकाच्या ॲम्ब्युलन्सने नातेवाईकांच्या मदतीने त्यांना मोरोशी प्राथमिक आरोग्य केंद्रात दाखल करण्यात आले. परंतु त्यांना मृत घोषित करण्यात आले. शुक्रवारी मध्यरात्री ही घटना घडली.

शनैश्वर मंदिरात आयुक्तांनाच ११०० रुपयांचे पूजा ताट दिले!

■ अहिल्यानगर

शनिशिंगणापूरमधील शनैश्वर देवस्थानचे प्रशासक नाशिकचे विभागीय आयुक्त डॉ. प्रवीण गेडाम यांनी शनिवारी वेषांतर करून पूजा साहित्य खरेदीचा अनुभव घेतला. यावेळी त्यांना एका दुकानदाराने चक्क ११०० रुपयांना पूजेचे ताट विकले.

या अवाजवी दराने पूजा साहित्य विकले जात असल्याचे निदर्शनास आल्यानंतर गेडाम यांनी सर्व विक्रेत्यांना दर फलक लावण्याचे आदेश दिले. त्यानंतर गेडाम यांनी देवस्थानच्या विभागप्रमुखांची बैठक घेत कामकाजाचा आढावा घेतला.

तत्पूर्वी सकाळी ७ वाजता त्यांनी वेशभूषा बदलून पूजा साहित्य विक्रेत्यांच्या दुकानांना भेट देत पूजा साहित्य दरांची प्रत्यक्ष पाहणी केली.

गुहागर समुद्रात मुंबईतील पर्यटकाचा बुडून मृत्यू

दापोली - रत्नागिरी जिल्ह्यातील गुहागर समुद्रकिनारी पर्यटनासाठी आलेल्या मुंबईतील अमूल विजयकुमार मुथ्था (४२) यांचा बुडून दुर्दैवी मृत्यू झाला. मात्र स्थानिक नागरिक, जीवरक्षक आणि वॉटर स्पोर्ट्स कर्मचाऱ्यांनी एका महिलेसह दोन मुलांचे प्राण वाचवले. मुंबईतील पवई-चांदिवली परिसरात राहणारे कांचन विजयकुमार मुथ्था, अमूल विजयकुमार मुथ्था, श्वेता अमूल मुथ्था आणि त्यांचा मुलगा विहान अमूल मुथ्था हे कुटुंब नाताळच्या सुट्टीसाठी २४ डिसेंबर रोजी गुहागर येथे आले होते. तर श्वेता मुथ्था यांची बहीण सोनल सिंघवी आणि पती पंकज सिंघवी व मुलगी सिया सिंघवी यांच्यासह २६ डिसेंबर रोजी गुहागरला आले.

कराची हॉटेलवर कारवाई करा उबाठाच्या युवासेनेची मागणी

■ पुणे

पुणे शहरासह राज्यातील विविध भागांत पाकिस्तानमधील शहरांच्या नावाने प्रामुख्याने कराची या नावाने सुरू असलेली हॉटेल व इतर व्यावसायिक आस्थापनांवर कारवाई करण्याची मागणी उबाठा युवासेनेने प्रशासनाकडे केली. पाकिस्तानी शहरांची नावे वापरणे हा शहीद जवानांचा अपमान असल्याचा आरोप करत पक्षाचे उपजिल्हाप्रमुख ओंकार तुपे यांनी जिल्हाधिकारी आणि पोलीस आयुक्तांना निवेदन दिले.

या निवेदनात नमूद आहे की, पाकिस्तानी शहरांची नावे वापरणाऱ्या व्यावसायिक आस्थापनांची वाढती संख्या ही बाब देशभक्त नागरिकांच्या भावना दुखावणारी आणि असंवेदनशील आहे.